## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 85/2003 in OA No.562/2002

New Delhi this the 7th day of July. 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri V. K. Majotra, Member (A)

Shri J.B.Gupta, Ex.Sr.Auditor R/O X/3368/6, Gali No.2, Raghuwar Pura No.2, Gandhi Nagar, Delhi-110031

"Petitioner

(By Advocate Shri K.K.Sharma )

**VERSUS** 

Shri G.C.Bhandari, IDAS, Controller General of Defence Accounts, West Block-V, R.K.Puram, New Delhi.

.Respondents

(By Advocate Shri R.N.Singh, learned counsel through proxy counsel Shri R.V.Sinha )

ORDER (ORAL)

## (Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard both the learned counsel for the parties in CP 85/2003. We have perused the orders passed by the respondents (Respondent No.1 and 2) in compliance of Tribunal's order dated 18.9.2002 read with the order dated 29.11.2002 in OAs 562/2002 and 563/2002, respectively.

2. Having regard to the aforesaid orders, including the order issued by the respondents which they have stated are in compliance of the orders of the Tribunal, we are unable to agree with the contentions of the learned counselfor the petitioner that there is any wilful or contumacious disobedience of the order of the Tribunal to justify further

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action being taken against the alleged contemner under the provisions of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985. In this view of the matter, CP 85/2003 is dismissed. Notice issued to the alleged contemner is discharged. File be consigned to the record room.

( V.K.Majotra ) Member (A)

( Smt.Lakshmi Swaminathan) Vice Chairman (J)

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